

COURT-II
IN THE APPELLATE TRIBUNAL FOR ELECTRICITY
(Appellate Jurisdiction)

APPEAL NO. 102 OF 2018 &
IA NO. 238 OF 2018

Dated: 19th April, 2018

Present: Hon'ble Mr. Justice N.K. Patil, Judicial Member
Hon'ble Mr. S.D. Dubey, Technical Member

In the matter of:

PSPN Synergy Pvt. Ltd.

... **Appellant(s)**

Vs.

Uttar Pradesh Electricity Regulatory Commission (UPERC)
& Ors.

... **Respondent(s)**

Counsel for the Appellant (s) : Mr. Sourav Roy
Mr. Asif Ahmed

Counsel for the Respondent(s) : Mr. C.K. Rai
Mr. Mohit Rai for R-1

Ms. Garima Srivastava for R-2

ORDER

IA NO. 238 OF 2018

(Appl. for exemption from filing typed/clear/translated copies of annexures & documents)

We have heard the learned counsel appearing for the Appellant in the IA No. 238 of 2018 (for exemption from filing typed *clear/translated copies of annexures & documents*). He submitted that, in the light of the statement made in the application, the same may kindly be accepted and exemption from filing clear/translated copies of annexures & documents may kindly be allowed.

Submission made by the learned counsel appearing for the Appellant, as stated above, is placed on record.

In the light of the statement made by the learned counsel appearing for the Appellant and the reasons stated in the Application, exemption from filing typed clear/translated copies of annexures & documents is granted. The IA No. 238 of 2018 is allowed. Accordingly, the application stands disposed of.

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APPEAL NO. 102 OF 2018

Admit. Issue notice.

Mr. Mohit Rai, takes notice on behalf of Respondent No.1 and Ms. Garima Srivastava takes notice on behalf of Respondent No. 2. Learned counsel appearing for the Respondent No. 1, wish to file written submissions in the matter. He is not propose to file any reply in Appeal No. 102 of 2018. The learned counsel appearing for Respondent Nos. 1 and 2 pray for six weeks' time to file written submission/reply in the matter.

Submissions made by the learned counsel appearing for the Respondent Nos. 1 and 2, as stated above, are placed on record.

Learned counsel appearing for Respondent No. 1 and 2 are permitted to file their written submissions/reply in the matter on or before 18.05.2018 after serving copy on the other side. Thereafter, rejoinder, if any, may be filed, on or before 04.06.2018.

List the matter on **10.07.2018** as agreed by the learned counsel appearing for both the parties.

(S.D. Dubey)
Technical Member

(Justice N.K. Patil)
Judicial Member

Bn/kt